

K. T. M. T. M. Abdul Kayoom and Another

Vs

Commissioner of Income-Tax

Review Petition No. 16 of 1960 (Civil Appeal No. 64 of 1956)

(S. K. Das, J. L. Kapur, M. Hidayatullah JJ)

23.11.1961

JUDGMENT

S. K. DAS J. –

I had taken a view different from that of my learned brethren when this appeal was heard along with Pingle Industries Ltd., Secunderabad v. Commissioner of Income-tax, and that view was expressed in a very short judgment dated April 26, 1960.

Now, we have had the advantage of hearing a very full argument with regard to the facts of this appeal, and I for myself have had the further advantage and privilege of reading the judgment which my learned brother Hidayatullah J. is proposing to deliver in this appeal. I have very carefully considered the question again with reference to the facts relating thereto and, much to my regret, have come to the conclusion that I must adhere to the opinion which I expressed earlier. My view is that the fact of this case are indistinguishable from the facts on which the decision of the Privy Council in Mohanlal Hargovind v. Commissioner of Income-tax, was rendered, and on the principles laid down by this court in Assam Bengal Cement Co. Ltd. v. Commissioner of Income-tax, it must be held that the expenditure of Rs. 6,111 in this case was on revenue account and the respondent firm was entitled to the allowance which it claimed.

The short facts are these. The respondent firm carried on a business in the purchase and sale of conch shells (called chanks). It used to acquire the stock of conch shells by (1) purchase from divers, (2) by purchase from the Fisheries Department of the Government of Madras, and (3) by fishing for and gathering such shells from the sea. It disposed of the stock so acquired at Calcutta, the difference between the cost price and selling price less expenses being its profit made in business. On November 9, 1945, it took on lease from the Director of Industries and Commerce, Madras, the exclusive right, liberty and authority of fish for, take and carry away all "chank" shells in the sea off the coast line of the South Arcot District including the French Kuppams of Pondicherry. The boundary of the area within which the right could be exercised was given in schedule to the lease. The lease was for a period of three years from July 1, 1944, to June 30, 1947, on a consideration of an yearly rent of Rs. 6,111 to be

"3. The lease hereby covenants with the lessor as follows :

(i) To pay the rent on the day and in the manner aforesaid.

(ii) To deliver to the Assistant Director of Pearl and Chank Fisheries, Tuticorn, all Valampiri shells that may be obtained by the lessee upon payment of their value as

determined by the Assistant Direct.

(iii) To collect chanks caught in nets and by means of diving as well. In the process of such collection shells not to fish chanks shells less than 2 1/4 inches in diameter and if any chank shells less than 2 1/4 inches in diameter be brought inadvertently to shore, to return at once live to the sea all such to the sea all much undersized shells.

(iv) Not at any time hereafter to transfer or under let or part with possession of this grant or the rights and privileges hereby granted or any part thereof without the written consent of the lessor.

(v) At the end or sooner determination of the term hereby created peaceable and quietly yield to the lessor the rights and privileges hereby granted, and

(vi) To report to the Assistant Director of Pearl and Chank Fisheries (South), Tuticorin the actual number of shells kept unsold in different stations after the expiry of the lease period."

For the assessment year 1946-47, the respondent firm submitted a return of its income to the Income-tax Officer, Karaikudi Circle, showing its income from sale of chanks purchased from divers at Rs. 7,194, by sale of chank purchased from Government Department at Rs. 23,588 and Rs. 2,819 by sale of chanks gathered by themselves (through divers) after deducting Rs. 6,111 being the rent paid to Government under the contract referred to above. It sought to deduct Rs. 6,111 from its profits from business on the ground that this was an expenditure not of a capital nature but wholly and exclusively laid out for the purpose of disallowed by the Income-tax Officer and on appeal by the Appellate Assistant Commissioner. On further appeal to the Appellate Tribunal the respondent firm contended that the decision of the Privy Council in Mohanlal Hargovind v. Commissioner of Income-tax applied to this case inasmuch as the payment was to secure the stock-in-trade for its business. The Appellate Tribunal was of the opinion t

"Whether on the facts and circumstances of the case the payment of the sum of Rs. 6,111 made by the assessee under the terms of the agreement entered into with the Director of Industries and Commerce, Madras, on 9th November, 1945, was not an item of revenue expenditure incurred in the course of carrying on the business of the assessee and, therefore, allowable under the provisions of section 10 of the Indian Income-tax Act ?

The reference first came before a Division Bench and was then referred to a Full Bench. By its judgment dated April 2, 1953, the Full Bench answered the question in favour of the respondent firm. On a certificate of fitness granted by the High Court, the Commissioner of Income-tax, Madras, brought the present appeal to this court.

In *Assam Bengal Cement Co. Ltd. v. Commissioner of Income-tax*, this court referred to the decision in *Benarsidas Jagannath, In re* and accepted the following broad principles for the purpose of discriminating between a capital and a revenue expenditure.

(1) The outlay is deemed to be capital when it is made for the initiation of a business, for extension of a business, or for a substantial replacement of equipment. (See *Commissioners of Inland Revenue v. Granite City Steamship Company Ltd.*) Such expenditure is regarded as on capital account, for it is incurred not in earning profits but in setting the profit-earning machinery in motion. In my

opinion this test does not apply in the present case where no profit-earning machinery was set in motion.

(2) Expenditure may be treated as properly attributable to capital when it is made not only once and for all, but with a view to bringing into existence an asset or an advantage for the enduring benefit of a trade (See *Atherton v. British Insulated and Helsby Cables Ltd.*). In elucidation of this principle it has been laid down in several decisions that by "enduring" is meant "enduring in the way that fixed capital endures" and it does not connote a benefit that endures in the sense that for a good number of years, it relieves the assessee of a revenue payment. In *Robert Addie and Sons' Collieries Ltd. v. Commissioner of Inland Revenue* Lord Clyde formulated the same test in these words :

"What is 'money wholly and exclusively laid out for the purposes of the trade' is a question which must be determined upon the principles of ordinary commercial trading. It is necessary accordingly to attend to the true nature of the expenditure, and to ask one's self the question, it is a part of the company's working expenses ? - is it expenditure laid out as part of the process of profit - earning ? - or, on the other hand, is it a capital outlay ? - is it expenditure for the acquisition of property or of a permanent character, the possession of which is a condition of carrying on its trade at all ?"

This test was adverted to by the Privy Council in *Tata Hydro Electric Agencies Ltd. v. Commissioner of Income-tax*. In my opinion the application of this test makes it at once clear that the sum of Rs. 6,111 which the respondent firm spent was expenditure laid out as part of the process of profit-earning; it was not a capital outlay, that is, expenditure necessary for the acquisition of property or of rights of a permanent character, the possession of which was a condition of carrying on its trade. Under the contract in question the respondent firm did not acquire any right to immovable property. It acquire no right in the bed of the sea or in the sea. The only right conferred on the respondent firm was the right to fish for, gather and carry away conch shell (in motion under the surface of the sea) of a specified type and size. The respondent firm was under an obligation to return to the sea conch shells less than 2 1/4 inches in diameter. The business of the respondent firm consisted in buying and selling c

It was argued before us, as it was argued in the High Court, that what was acquired in the present case was the means of obtaining the stock-in-trade for the business rather than the stock-in-trade itself. I am unable to accept this argument as correct. The contract entered into by the respondent firm was wholly and exclusively for the purpose of obtaining conch shells, which were its stock-in-trade. As I have stated earlier, the contract granted no interest in the sea, sea bed, or sea water etc. It was simply a contract giving the grantee the right to pick and carry away conch shells of a specified type and size which of course implied the right to appropriate them as its own property. In my opinion, in a case of this nature no distinction can be drawn in a business sense between the right of picking and carrying away conch shells and the actual buying of them. It is not unusual for business men to secure, by means of a contract, a supply of raw materials or of goods which form their stock-in-trade, extendi

(3) The test whether for the purpose of the expenditure, any capital was withdrawn, or, in other words, whether the object of incurring the expenditure was to employ what was taken in as capital of the business does not arise in the present case and need not be considered.

No different principles were laid down by my learned brethren in their decision in *Pingle Industries*

Ltd. v. Commissioner of Income-tax and so far as that case is concerned, their decision must hold the field. The difficulty and difference of opinion that arise now relate to the application of those principles to the facts of the present case.

One is reminded in this case of what Lord Macmillan said in *Tata Hydro -Electric Agencies Ltd. v. Commissioner of Income-tax* at page 209 :

"Their Lordships recognise and the decided cases show how difficult it is to discriminate between expenditure which is and expenditure which is not, incurred solely for the purpose of earning profits or gains."

Lord Greene (Master of the Rolls) expressed himself more strongly and adverting to the distinction between capital and income, said :

"..... there have been since many cases where this matter of capital or income has been debated. There have been many cases which fall upon the borderline : indeed, in many cases it is almost true to say that the spin of a coin would decide the matter almost as satisfactorily as an attempt to find reasons." (Vide *Commissioners of Inland Revenue v. British Salmson Aero Engines Ltd.*).

Perhaps, the case before us is not as bad as the cases which the Master of the Rolls had in mind when he made the above observations. It is, however, a truism that each case must turn upon its own facts. Nevertheless the decisions are useful as illustrations of some relevant general principles. The nearest illustration that we can get is the decision of the Privy Council in *Mohanlal Hargovind v. Commissioner of Income-tax*. That decision was binding on the Indian courts at the time when it was given and as I think that it is still good law and is indistinguishable from the present case, I offer no apology for referring to it in great detail. The facts of that case were these. The assessee there carried on a business at several places as manufacturers and vendors of country-made cigarettes known as bidis. These cigarettes were composed of tobacco rolled in leaves of a tree known as tendu leaves, which were obtained by the assessee by entering into a number of short term contracts with the Government and obtained exclusively for the purpose of supplying themselves with one of the raw materials of their business, that they granted no interest in land, or in the trees or plants, that under them it was the tendu leaves and nothing but the tendu leaves that were acquired, that the right to pick the leaves or to go on to the land for the purpose was merely ancillary to the real purpose of the contracts and if not expressed would be implied by law in the sale of a growing crop, and that therefore the expenditure incurred in acquiring the raw material was in business sense an expenditure on revenue account and not on capital, just as much as if the tendu leaves had been bought in a shop. I can find no distinction which should make any difference between the facts of that case and the facts of the present case. Let me compare the essential facts of these two cases and see whether there is any difference.

(1) Two of the contracts were taken as typical of the rest by the Privy Council. One contract was for the period from September 5, 1939, to June 30, 1941, and the other was for the period from October 1, 1938, to June 30, 1941. Thus one of the contracts was for a period of about two years and the other contract was for a period of about three years. In the case under our consideration the period of the contract is three years. Indeed, there is no vital difference between the periods in the two cases.

In the cases before us the contract area is described in a schedule. In the two contracts which were

under consideration by the Privy Council the contract area was also indicated in a schedule. The boundaries of the forests in which tendu leaves could be plucked were delimited by the schedule. Same is the case with the contract before us. The contract area in which conch shells of a specified type and size can be picked and gathered is described in a schedule. Such description does not mean that the assessee gets any right other than the right to gather conch shells. In the Privy Council case the assessee was granted no interest in land or in the trees or plants; it was the tendu leaves and nothing but the tendu leaves that were acquired. In the case before us no interest was given in the sea bed or in the sea water or in any of the products thereof. Conch shells of a specified type and size and nothing but such conch shells were acquired by the contract. I do not think that the reference to the coast line

"It appears to their Lordships that there has been some misapprehension as to the true nature of these agreements and they wish to state at once what in their opinion is and what is not the effect of them. They are merely examples of many similar contracts entered into by the appellants wholly and exclusively for the purpose of their business, that purpose being to supply themselves with one of the raw materials of that business. The contracts grant no interest in land and no interest in the trees or plants themselves. They are simply and solely contracts giving to the grantees the right to pick and carry away leaves, which, of course, implies the right to appropriate them as their own property."

In the case under our consideration the only right granted to the respondent firm was to take and carry away conch shells of a specified type and size, which, of course, implies the right to appropriate them as the respondent firm's own property. The right to go into the sea and cast nets etc. was merely ancillary to the real purpose of the contract.

Nor do I think that the circumstance that the contract conferred an exclusive privilege or right is a matter of any significance. In *Mohanlal Hargovind v. Commissioner of Income-tax* the contracts were exclusive and their Lordships stated :

"It is true that the rights under the contracts are exclusive but in such a case as this that is a matter which appears to their Lordships to be of no significance."

These observations are as apt in their application to the present case as they were in the case before their Lordships of the Privy Council.

(3) The Privy Council drew a distinction between cases relating to the purchase or leasing of mines, quarries, deposits, deposits of brick earth, land with standing timber etc. on one side and the case under its consideration on the other. It referred to the decision in *Alianza Co. v. Bell* and said:

".....the present case resembles much more closely the case described and distinguished by Challengell, J. at page 673 of the report in *Alianza Co. v. Bell*, of the cost of material worked up in a manufactory. That, said the learned judge, is 'a current expenditure and does not become a capital expenditure merely because the material is provided by something like a forward contract, under which a person for the payment of a lump sum down secures a supply of the raw material for a period extending over several years'."

In *Kauri Timber Co. Ltd. v. Commissioner of Taxes* the company's business consisted in cutting and

disposing of timber. It acquired in some cases timber bearing lands, in other cases it purchased the standing timber. The leases were for 99 years. So far as the case where the land was acquired were concerned there could have been no doubt that the expenditure made in acquiring it was capital expenditure. In the case of the purchase of the standing timber what was acquired was an interest in land. The purchasers bought the trees which they could allow to remain standing as long as they liked. It was pointed out that so long as the timber at the option of the company remained upon the soil, it derived its sustenance and nutriment from it. The additional growths became ipso jure the property of the company. In these circumstances it was held that the expenditure was capital expenditure. In the case before us some reliance was placed by the appellant on the term that shells less than 2 1/2 inches in diameter broug

From whatever point of view we may look at the case, it seems to me that the facts of the present case are indistinguishable from those of the case Mohanlal Hargovind v. Commissioner of Income-tax. In Mohanlal Hargovind's case the right was to pluck tendu leaves; in our case the right is to gather conch shells of specified type and size. This contended on behalf of the appellate that Mohanlal Hargovind' case relates to the acquisition of raw materials whereas the present case relates to the acquisition of "chanks" by a dealer who sells them without subjecting them to any manufacturing process, and this distinction, it was contended, made the decision in Mohanlal Hargovind's case inapplicable to the present case. This High Court rejected the contention and in my opinion rightly. I agree with the High Court that on principle and in a business sense, there is no distinction between acquiring raw materials for a manufacturing business and acquiring of purchasing goods by a dealer for the purpose of sale, partic

To adopt again the language of Lord Greene, I see no ground in principle or reason for differentiating the present case from the case in Mohanlal Hargovind v. Commissioner of Income-tax.

On behalf of respondent firm a further question was agitated, namely, whether an allowance for the cost of gathering the conch shells by nets etc. should not be given, even though the rent paid under the contracts was not allowable, under section 10 (2) (xv) of the Income- tax Act and a reference was made in this connection to the decision in Hood Barrs v. Commissioner of Inland Revenue. I do not think that we are concerned with that matter in the present appeal. The only question which arises for decision is the one referred to the High Court. I have held that the High Court correctly answered the question which related to the payment of the sum of Rs. 6,111 only. The question having been correctly answered by the High Court, the appeal fails and must be dismissed with costs.

HIDAYATULLAH J. –

This appeal was heard with Pingle Industries Ltd., Secunderabad v. Commissioner of Income-tax, in which judgment was delivered by us on April 26, 1960. In accordance with the decision in Pingle Industries case, this appeal was allowed. Later, a review petition (No. 16 of 1960) was filed on the ground that this appeal was not governed by the decision in Pingle Industries case, and that as it was not fully argued, it should be reheard. It is unnecessary to go into the reasons why the rehearing was granted, except to say that there was perhaps a misunderstanding about the concessions made by counsel. We were, therefore, satisfied that we should grant the rehearing, and have since heard full arguments in this appeal.

K. T. M. T. M. Abdul Kayum and Hussain Sahib (respondent) is a registered firm, and carries on

business in conch shells locally known as "chanks", which are found on the bed on the sea all along the coast-line abutting on the South Arcot District. The respondent took on lease from the Director of Industries and Commerce, Madras, "the exclusive right, liberty and authority to take and carry away all chanks found in the sea" for a period of three years ending on June 30, 1947. The consideration was Rs. 6,111 per year payable in advance. For the year of assessment, 1946-47 (the year of account ending June 30, 1945) the respondent in showing its profits from business sought to deduct Rs. 6,111 on the ground that this was an expenditure not of a capital nature but wholly and exclusively laid out for the purpose of business under section 10 (2) (xv) of the Income-tax Act. This claim was disallowed by the Income-tax Officer, and, on appeal, by the appellate Assistant Commissioner. On further appeal to the Appellate

"Whether on the facts and circumstances of the case the payment of the sum of Rs. 6,111 made by the assessee under the terms of the agreement entered into with the Director of Industries and Commerce, Madras, on 9th November 1945, was not an item of revenue expenditure incurred in the course of carrying on the business of the assessee and, therefore, allowable under the provisions of section 10 of the Indian Income-tax Act."

The reference went before a Divisional Bench which referred the case for decision of a Full Bench. The Full Bench held that the case was covered by the Privy Council case above referred to observing :

"In our opinion, the facts in the case before the Judicial Committee are indistinguishable from the facts of the present case. In one case, the leaves had to be picked from the trees by going upon the land, while in the other case the chanks had to be collected and gathered by diving into the sea. It is impossible to construe the documents in the present case as conferring any interest in that portion of the sea from which the exclusive right of winning of chanks was conferred upon the assessee."

The High Court also did not see any difference between raw materials acquired for a manufacturing business and the acquisition of chanks in the present case, and held that the chanks were acquired as the stock-in-trade of the respondent and the transaction was tantamount to purchase of goods. The High Court, However, certified the case as fit for appeal, and the Commissioner of Income-tax has filed this appeal.

The material terms of the agreement in the case are all follows :

"1. The lessor hereby grants unto the lessees the full free and exclusive right, liberty and authority to fish or take and carry away all chanks shells in the sea off the coast line of the Sough Arcot District including the French kuppams of Pondicherry more particularly described in the schedule hereto to hold the premises to the lessees from the first day of July, 1944 for a period of three years ending 30th June, 1947, paying therefor the yearly rent of Rs. 6,111 (rupees six thousand one hundred and eleven only) to be paid yearly in advance, the first payment to be made within fifteen days from the date of intimation of acceptance and the second and third payments to be made on or before the 15th June, 1945 and 1946, respectively at the Government Treasury at Tuticorin or Madras...

3. The lessee hereby covenants with the lessor as follows :.....

(ii) To deliver to the Assistant Director of Pearl and Chank Fisheries, Tuticorin, all Valampuri shells that may be obtained by the lessees upon payment of their value as determined by the Assistant Director.

(iii) To collect chanks in nets and by means of diving as well. In the process of such collection of shells not to fish chank shells less than 2 1/4 inches in diameter be brought inadvertently to shore, to return at once alive to the sea all such undersized shells.

(iv) Not at any time hereafter to transfer or under let or part with possession of this grant or the rights and privileges hereby granted or any part thereof without the written consent of the lessor.....

(vi) To report to the Assistant Director of Peals and Chank Fisheries (South), Tuticorin the actual number of shells kept unsold in different stations after the expiry of the lease period."

An analysis of the agreement shows that the respondent obtained an exclusive right to fish for "chanks" by the method of diving and nets and to appropriate them except those below 2 1/4 inches in diameter, which had to be returned alive to the sea and Valampuri shells which had to be sold compulsorily to Government. The respondent had also to report to its lessors at the end of the term, the number of shells not sold. The right was exclusive, but was not capable of being transferred or underlet, and it was for a fairly long period. The coastline involved was also fairly long.

There is no doubt that the payment of Rs. 6,111 was an expenditure wholly and exclusively for the purpose of the business of selling shells, just as the payment to the divers and other sundry expenses were. But an expenditure for the purpose of the business may be of a capital nature, and if it is so, it cannot be claimed as a deduction. The question is whether this payment was of a capital nature.

What attributable to capital and what to revenue has led to a long string of cases here and in the English courts. The decisions of this court reported in Assam Bengal Cement Co. Ltd. v. Commissioner of Income-tax and Pingle Industries case have considered all the leading cases, and have also indicated the tests, which are usually applied in such cases. It is not necessary for us to cover the same ground again. Further, none of the tests is either exhaustive or universal. Each case depends on its own facts, and a close similarity between one case and another is not enough, because even a single significant detail may alter the entire aspect. In deciding such cases, one should avoid the temptation to decide cases (as said by Cordozo) by matching the colour of one case against the colour of another. To decide, therefore, on which side of the line a case falls, its broad resemblance to another case is not at all decisive. What is decisive is the nature of the business, the nature of the expenditure, the natu

A trader may spend money to acquire his raw materials, or his stock- in-trade, and the payment may often be on revenue account but not necessarily. A person selling goods by retail may be said to be acquiring his stock-in-trade when he buys such goods from a wholesaler. But the same cannot be said of another retailer who buys a monopoly right over a long period from a producer of the expenditure to secure his stock-in-trade is not of the same character as the price he pays in the first illustration. By that payment, he secures an enduring advantages and an asset which is a capital asset

of his business. In the same way, if a manufacturer buys his raw materials he makes a revenue expenditure, but when he acquires a source from which he would derive his raw materials for the enduring benefit of his business, he spends on the capital side. Thus, a manufacturer of woollen goods who buys his wool buys his raw materials, but when he buys a sheep farm, he buys a capital asset. There is then no difference between a p

The respondent in this case has tried to distinguish Pingle Industries case and to bring its case within the ruling of the Privy Council in Mohanlal Hargovind's case. When the former case was argued, the attempt it also within the rule of the Privy Council, but now, the differences between the two cases are recognised, and Pingle Industries case it said to be entirely different. In deciding the present appeal, it is hardly necessary to do more than analyse once again the facts and circumstances of these two cases were differently decided, and the present case will then be easily disposed of, not on its similarity to another but on its own facts. We shall begin with the Privy Council case.

Mohanlal Hargovind and Co., was a firm of bidi manufacturers, which needed tendu leaves in which tobacco is wrapped to make bidis. Tendu leaves were thus the raw materials of the business. Tendu leaves can be brought from dealers who sell tendu leaves in a large way. Now, what did the firm do ? It took leases of forests with a right to pick the leaves. This right carried with it the right to coppice small tendu plants and to pollard the tendu trees. There was, however, no right in the trees or the land and the right to go over the land was merely ancillary. Looked at from the point of view of business, there was no more than a purchase of the leaves, and the leaves were needed as raw material of the business. In deciding the case, the Judicial Committee discounted the right to coppice small tendu plants and to pollard the tendu trees as a very insignificant right of cultivation necessary to improve the quality of the leaves but which right ranked no higher than the right to spray a fruit tree. The right of e

"If the tendu leaves had been stored in a merchant's godown and the appellant had bought the right to go and fetch them and so reduce them into their possession and ownership it could scarcely have been suggested that the purchase price was capital expenditure. Their Lordships see no grounds in principle or reason for differentiating the present case from that supposed."

That case thus involved no right in land or trees; the licence to be on the land was merely an accessory right; the right of cultivation was insignificant. The term was short, and the collection of leaves was seasonal. Leaves once collected, the operation pro tempore was over till the fresh crop came. There was thus no acquisition of an enduring asset in the way capital endures; it was more a purchase of crops of two or three successive years skewered on an agreement to ensure the supply of raw materials.

Contrast this with the facts of Pingle Industries case. The business of the assessee there was selling stone slabs called flag stones. These stones were first won from the quarries and then dressed and shaped and then sold. Now, what did the assessee do ? It took leases of stone quarries in a large number of villages for twelve years. Primarily, this was done to obtain stones for its business. It could have been a contract by which it would have been entitled to so many cubic feet of stones to be extracted in a particular period. It took long-term leases of vast areas in several villages to ensure supplies for a considerable time. The leases were not limited by quantity, nor did they refer to any stones in particular. It could take all or it could take none; but it could not have carried away all the stones, if the supply outran its efforts. The stones were embedded in earth, layer upon layer, and had to be systematically extracted. Till the stones at the top were removed, it could not remove those at

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These cases between them show adequately the dividing line, which exists between capital expenditure and revenue expenditure. To determine on which side of the line the particular expenditure falls, one may often put himself the question posed by Lord Clyde in *Robert Addie & Sons Collieries Ltd. v. Commissioners of Inland Revenue* :

"Is it part of the company's working expenses, is it expenditure laid out as part of the process of profit earning ? - or, on the other hand, is it capital outlay, is it expenditure necessary for the acquisition of property or of rights of a permanent character, the possession of which is a condition of carrying on its trade at all ?"

The same question was again posed by the Judicial Committee in *Tata Hydro-Electric Agencies Ltd., Bombay v. Commissioner of Income-tax*. The answer to this question in each of the two cases of *Mohanlal Hargovind and Pingle Industries* is entirely different. The difference can be noticed easily, if we were to read here what Channell J. said in *Alianza Co. Ltd. v. Bell* :

"In the ordinary case, the cost of the material worked up in a manufactory is not a capital expenditure, it is a current expenditure and does not become a capital expenditure merely because the material is provided by something like a forward contract, under which a person for the payment of a lump sum secures a supply of raw material for a period extending over several years... If it is merely a manufacturing business, then the procuring of the raw material would not be a capital expenditure. But if it is like the working of a particular mine, or bed of brick earth and converting the stuff worked into a marketable commodity, then the money paid for the prime cost of the stuff so dealt with is just as much capital as the money sunk in machinery or buildings."

The first part of the observation is applicable to *Mohanlal Hargovind's* case and the latter part to *Pingle Industries*. What is said of a manufacturing concern is equally applicable to a non-manufacturing business. It is the quality of the payment taken with what is obtained, that is decisive of the character of the payment.

We may now pass on to the facts of the case before us. The respondent carried on the business of selling chanks. It obtained its supplies from divers, from whom it purchases the chanks, and having got them, perhaps cheap, it resold them at a profit. This is one mode in which it carried on its business. In this business, it was directly buying its stock-in-trade for resale. The other method was to acquire exclusive right to fish for chanks by employing divers and nets. The business then changed to something different. The sale was now of the product of another business, in which divers and equipment were first employed to get the shells. It thus took leases of extensive coastline with all the right to fish for chanks for some years. The shells were not the subject of the bargain at all, as were tree tendu leaves; but the bargain was about the right to fish. There can be no doubt that what it paid the divers when it bought chanks from them with the view of reselling them was expenditure laid out wholly and e

Under the lease which the respondent obtained, it had a right to take only chanks of particular dimensions and shape; but it had to fish for them and obtain them first. The rest of the chanks were not its property. The smaller chanks had to be returned alive to the sea, and Valampiri chanks had to be compulsorily sold to the State. Of course, the smaller chanks put back into the sea would grow,

and if fished later, be its property to take; but till they grow, it had no claim. The chanks were on the bed of the sea. Their exact existence was not known, till the divers found them, or they got netted. Chanks which were there one day might have been washed back into the deep sea, and might never be washed back into a place where they would be within reach. Similarly, other chanks not there one day might come within reach on another day. All these matters make the case entirely different from the case of a purchase from the divers. In obtaining the leases, the respondent obtained a speculative right to fish for cha

This is not case of so much clay or so much salt-patter or a dump of tailings or leaves on the trees in a forest. The two modes in which the respondent did the business furnish adequate distinguishing characteristics. Here is an agreement to reserve a source, where the respondent hoped to find shells which, when found, became its stock- in-trade but which, in situ, were no more the firm's than a shell in the deepest part of the ocean beyond the reach of its divers and nets. The expenses of fishing shells were its current expenses as also the expenses incurred over the purchase of shells from the drivers. But to say that the payment of lease money for reserving an exclusive right to fish for chanks was on a par with payments of other character is to err. It was possible to say of the former, as it was possible to say of the tendu leaves in Mohanlal Hargovind's case, that the chanks were bought because the money paid was the price of the chanks. But it would be a straining of the imagination to say that the amo

In our opinion, the decision of the High Court, with all due respect, was, therefore, erroneous, and the earlier decision of the Full Bench of the same High Court was right in the circumstances of the case.

In the result, the appeal is allowed; but there will be no order about costs.

ORDER. –

In accordance with the majority judgment of the court, the appeal is allowed, but there will be no order about costs.

Appeal allowed.

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